

the Kerala Local Authorities Laws (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 25th August, 1959."

PRESENTATION OF PETITION

Shri Osman Ali Khan (Kurnool): I beg to present a petition signed by a petitioner regarding renewal of broadcast receiver licences for villages.

RE: WITHDRAWAL OF A MEMBER FROM THE HOUSE

Shri Braj Raj Singh (Firozabad): The other day you were pleased to order four hon. Members out of the House. I feel that it was a great injustice done to us. So, I just want to say that until that wrong is undone, I will protest against this issue and I shall walk out from this House, at least for five minutes, daily. Now, as a protest I walk out

Mr. Speaker: The hon. Member is continuously committing a contempt of this House and contempt of the authority of the Speaker. What he did the other day was that he just sent me a letter saying that he wanted to refer to the adjournment motion here. I had disallowed the adjournment motion relating to firing in a certain State on the ground of its being purely a State subject. He wanted to raise it here and I said, "No, you ought not to do so." He was still persistent in trying to raise it. So, I asked him to withdraw from the House for the rest of the day. Then another hon. Member got up; still another hon. Member got up, yet another—four hon. Members got up to raise the matter and I asked them to withdraw. Today he has sent me a letter stating that on that day they did not want to raise that matter in the House but only wanted to tell me that they were going out in protest. Even that is bad. If they walk out from the House, they are entitled to come back, but if I ask them to withdraw, they are not entitled to come back. He has now said that they wanted to walk out from

the House themselves and subsequently I asked them, or ordered them, to withdraw. He wrote to me that he would raise this matter today. I sent word to him that I will go into the facts, as I do not know what the facts are, and I will bring it up tomorrow. In the meanwhile, the hon. Member says that until I pass an order, withdrawing my earlier order, he will go on walking out from the House day to day.

Shri Braj Raj Singh: Unless I get a redress, I shall continue to walk out.

Mr. Speaker: Order, order. The House must know what exactly the hon. Member is doing. I told him just now that I will take it up tomorrow. What is this hurry about?

Shri Braj Raj Singh: I am prepared....

Mr. Speaker: Then why should he say, "I will walk out today"? And he has not walked out. He is sitting here

Shri Braj Raj Singh: No. On that day, on my back you passed an order. So, I wanted to hear.

Mr. Speaker: This kind of impatience on the part of a representative of 7½ lakh people is not right. All that I said was that what is going to be done today will be done tomorrow. I said I will look into the facts. Anyhow, the hon. Member seems to be too anxious to hear me and get a redress. I shall read out what exactly has happened that day. It reads:

"**Shri Braj Raj Singh:** Sir, a principle is involved in this.

Mr. Speaker: Order, order. I will call upon Shri Braj Raj Singh to keep out of the House for the day

Shri Braj Raj Singh: I am walking out in protest."

"In protest against what?" I would ask him. He wanted to raise this point saying that with respect to the adjournment motion relating to the firing on some students in Allahabad,